NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Principal Bench
Company Appeal (AT) (Insolvency) No. 03 of 2020

In the matter of:

Pawan Kumar Agarwal   .....Appellant

Vs.

Asset Reconstruction Company(India) Ltd.   ....Respondent

Present:

Appellant:	Mr. Abhijeet Sinha, Mr. Saikat Sarkar, Advocates Mr. Pawan Kumar Agarwal
Respondent:	Ms. Smriti Churiwal, Mr. Kunal Tandon, Ms. Megha Tyagi, Mr. Vinay Tibrewal and Mr. Jaivir Siddhant, Advocates for R-1 Mr. Kamal Nayan Jain, Advocate for R-2 Ms. Deepti Babel, Mr. Varun Gupta and Mr. Utsav Mukherjee, Advocates

<div align="center">With</div>

Company Appeal (AT) (Insolvency) No. 625 of 2020

In the matter of:

Pawan Kumar Agarwal   .....Appellant

Vs.

Asset Reconstruction Company(India) Ltd.   ....Respondent

Present:

Appellant:	Mr. Abhijeet Sinha, Mr. Saikat Sarkar, Advocates Mr. Pawan Kumar Agarwal
Respondent:	Ms. Smriti Churiwal, Mr. Kunal Tandon, Ms. Megha Tyagi, Mr. Vinay Tibrewal and Mr. Jaivir Siddhant, Advocates for R-1

Mr. Kamal Nayan Jain, Advocate for R-2
Ms. Deepti Babel, Mr. Varun Gupta and Mr. Utsav
Mukherjee, Advocates

ORDER

(Through Virtual Mode)

27.01.2021: Heard Learned Counsel for the Respondent. Learned Counsel for the Appellant make submissions by way of reply.

List this case again on **4th February, 2021 at 2.00 P.M.**

Learned Counsel for the Appellant may file written synopsis indicating the status of case '**Pre Gurjar' and 'Post Gurjar'** of the **Hon'ble Supreme Court of India** by Monday.

Learned Counsel for the Respondent is directed to file two pages of additional written submissions by Monday.

Further, it was informed by the parties that the matter is now pending before the 'Committee of Creditors' (COC).

'Committee of Creditors' (COC) is directed to proceed and take a decision but not communicate and keep it in a sealed cover. 'Committee of Creditors' is directed not to communicate the decision to the Adjudicating Authority.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

ss/sr/nn

Company Appeal (AT) (Insolvency) No. 03 of 2020
Company Appeal (AT) (Insolvency) No. 625 of 2020